

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
M/s Kaba Infratech Private Limited

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Kaba Infratech Private Limited
2.	Date of incorporation of corporate debtor	10-12-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2012PTC245869
5.	Address of the registered office and principal office (if any) of corporate debtor	1/5060, Lower Ground, Sant Nagar, Main Desh Bandhu Gupta Road, Karol Bagh, New Delhi-110005. Corp. Office: 701, Padma Tower-1, Rajendra Place-5, New Delhi-110008
6.	Insolvency commencement date in respect of corporate debtor	18.09.2019 (Order Passed by Hon'ble Adjudication Authority in Company Petition No-IB-1255/ND/2019 received on 27.09.2019)
7.	Estimated date of closure of insolvency resolution process	16.03.2020 which is 180 days from the date of order passed by Hon'ble Adjudicating Authority on 18.09.2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinay Kumar Singhal IBBI/IPA-02/IP-N00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	411, 4 <sup>th</sup> Floor, Essel House, Asaf Ali Road, New Delhi -110002. Email: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional.	411, 4 <sup>th</sup> Floor, Essel House, Asaf Ali Road, New Delhi -110002. Email: insolvency.kaba@gmail.com
11.	Last date for submission of claims	14-10-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable



Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of Kaba Infratech Private Limited vide its order dt. 18.09.2019.

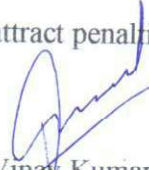
The creditors of Kaba Infratech Private Limited, are hereby called upon to submit their claims with proof on or before 14-10-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30.09.2019  
Place : New Delhi

  
Vinay Kumar Singhal

Interim Resolution Professional

Regn No-IBBI/IPA/IP-N00624/2018-19/11880

